

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 727/MP/2020**

Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term and Medium-term Open Access in Inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking, inter alia, relaxation of Clause 11.2 of the Detailed Procedure issued by the Central Electricity Regulatory Commission for 'Grant of Connectivity to Projects based on Renewables Sources to the Inter-State Transmission System' dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the agreements entered between Central Transmission Utility and the Petitioner.

Date of Hearing : 23.7.2021

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Mytrah Energy (India) Private Limited (MEIPL)

Respondent : Power Grid Corporation of India Limited

Parties Present : Shri Hemant Sahai, Advocate, MEIPL  
Ms. Molshree Bhatnagar, Advocate, MEIPL  
Ms. Jyotsna Khatri, Advocate, MEIPL  
Shri Mahesh K Kollipara, MEIPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, learned counsel for the Petitioner submitted that when this Commission was not functioning in terms of order of Hon'ble Supreme Court dated 20.8.2020 in Contempt Petition (C) No. 429/2020 in Civil Appeal No. 14697 of 2015, the Petitioner had approached in Appellate Tribunal for Electricity ('APTEL') for appropriate relief and the Original Petition filed by the Petitioner before APTEL is still pending. Learned counsel submitted that the Petitioner is in the process of withdrawing the Original Petition filed before APTEL and accordingly, requested to adjourn the instant Petition. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter.



3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission  
Sd/-**

**(T.D. Pant)  
Joint Chief (Law)**